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(c) what steps have been taken after receipt of the eport ?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI B. R. BHAGAT) : (a) Yes, Sir.

(b) The result of verification of membership figures of Rourkela Mazdoor Sabha (affiliate. I to Hind Mazdoor Sabha; and I pat Shramik Sangha (affiliated to N« tional Front of Independent Trade Unions'), which participated in the vr ification, revealed that Rourkela Mazd< >r Sabha had majority membership.

(c) It is the i oncern of the management *to* take adion on the report, the information will be collected and laid on the Table of th House in due course.

COLLECTION < F PILGRIM TAX BY R ML WAYS

*430. SHRI DEVDATT KUMAR KIKABHAI P. TEL : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that G. B. S. R. Billimora Wagha Railway had collected money by way of Pilgrim Tax levied on the pilgrims and >assengers visiting Unai (Gujarat).

(b) if so, the otal amount collected so far; and

(c) the details of the uses to which this amount has been put;

(d) whether it is also a fact the then Maharaja of Barr la at the time of the merger of his S ate with the Indian Union made a condition that the money accumulated by way of Pilgrim Tax till merger and t! ereafter shall be spent for the welfare of Unai;

(e) if so, the de ails of such condition; and

(f) the steps t;: ken to implement the same ?

THE MINISTER OF RAILWAYS (SHRI GULZ/ RILAL NANDA) : (a) Yes, Sir.

(b) Information regarding the total amount collected by Gaekwar's Baroda State Railway is i)t available. However, ih'^ i-nount of tax collected by the B. B.

& C. I. Railway and Western Railway from January 1950 to 20th October, 1954, on which date its levy was discontinued, came to be Rs. 24,259-10-3.

to Questions

(c) The tax was collected by the Railway Administration and after deducting collection charges, an amount of Rs. 23,046-10-3 was credited to the then Government of Bombay. How this amount was disposed of by the State Government, is not known to the Railway Ministry.

(d) to (f) The Ministry of Railways have no information regarding the condition stated to have been imposed by the Maharaja of Baroda nor its details. The Railway Administration were only the collecting agents for the tax which was passed on in toto (less collection charges) to the Baroda State and later to the Government of Bombay.

WORK-TO-RLLE BY TRAIN EXAMINERS

• 431. SHRI SALIL KUMAR GANGULY

SHRIMONORANJANROY:DR.MATHEWKURIAN:SHRIK.P.SUBRAMANIAMENON:Will the MinisterofRAILWAYSbe pleasedto state:

(a) whether the train-examiners of Eastern, Northern and Cential regions resorted to workto-rule agitation in August, 1970;

(b) if so, what were their demands;

(c) what steps have been taken by the authorities to meet their demands; and

(d) if no steps have been taken, the reasons therefor ?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA) : (a) Yes, Sir.

(b) They demanded—

(i) abolition of the lowest grade *viz*. Rs. 180-240 for Train Examiners;

(ii) Creation of adequate avenue of promotion; and

(iii) Change of existing designation.

(c) and (d) Their demands have been discussed with the two Railway Labour Federations *viz.* All India